

(2023) 03 SIK CK 0045
In the Sikkim High Court
Case No : Writ Petition (C) No. 38 Of 2017

M/S Summit Online Trade Solutions Pvt. Ltd.

APPELLANT

Vs

Union Of India & Ors.

RESPONDENT

Date of Decision : 27-03-2023

Acts Referred:

Citation : (2023) 03 SIK CK 0045

Hon'ble Judges : Bhaskar Raj Pradhan, J

Bench : Single Bench

Advocate : Rachhitta Rai, Sangita Pradhan, Natasha Pradhan, S.K. Chettri

Final Decision : Disposed Of

Judgement

Bhaskar Raj Pradhan, J

Ms. Rachhitta Rai, learned counsel appearing on behalf of the petitioners files a no objection certificate of Ms. Laxmi Chakraborty, learned counsel on record. She also files a vakalatnama in her favour. According to her the vakalatnama is signed by the Director of the petitioner Company who has instructed her to withdraw the matter. Considered the submissions. Keeping the no objection certificate as well as the vakalatnama on record the petitioner is permitted to withdraw W.P. (C) No 38 of 2017. The writ petition stands disposed as withdrawn. Pending interim application also stands disposed of accordingly.